

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 115**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 03.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP:

Mr. Dhruvad Das, Mr. Pranay Agarwal, Adv. with Mr. Sanyam Goel, PCS for RP

Mr. Manish Paliwal, Mr. Ashutosh K. Sharma, Mr. Vikas Kumar, Adv. for CA-632/19

For the respondent

Mr. Anand Chibber, Sr. Adv. with Mr. Sudeep C. Cecil Adv. for R-2 in CA-1313/18

Mr. Sudeep C. Cecil Adv. for R-1 in CA-1313/18

Mr. Rajiv Sikri, Sr. Adv. with Mr. Vivek Malik, Adv. with Mr. Rakesh Babbar

Mr. Abhishek Anand, Adv. in CA-632/19

Mr. Vijay Nair, Mr. Varun Garg, Adv. for R3 & 9 in CA-1313/18

Mr. A.K Babbar, Adv. for PVC Pvt. Ltd.

**ORDER**

**CA-1313(PB)/2018:-**

The applicant-resolution professional has filed the rejoinder yesterday and a copy thereof has also been furnished to the counsels opposite. Accordingly, a request for some time has been made to study the same and address arguments.

Pleadings in other applications may also be completed on the next date of hearing.

List on 21.05.2019.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**